

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1107/ND/2018

IN THE MATTER OF:

M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 14.10.2019

Coram:01

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**Mr. Milan Singh Negi, Karan,
Kapil Dev Taneja, RP in person,
Mr. Sumit Nagpal, Advocate for
RA.**

For the Respondent/ Corporate-debtor :

ORDER

At the request of the Counsel for the Resolution Professional two days' time has been granted in the matter to comply with the order dated 01.10.2019. Post the matter to 25.10.2019.

S-d

**(V.K. Subburaj)
Member (T)**

S-d

**(P.S.N. Prasad)
Member (J)**

(Meenu)